

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 205
IA No. 18/JPR/2020
Cont. A. No. 04/JPR/2021
CA No. 71/JPR/2021
CA No. 08/JPR/2022
IA (CA) No. 13/JPR/2022
CA No. 19/JPR/2022
CA No. 36/JPR/2022
IA (CA) No. 34/JPR/2022
IA (CA) No. 35/JPR/2022
CA No. 50/JPR/2022
IA (CA) No. 55/JPR/2022
IA (CA) No. 56/JPR/2022
CP No. 397(ND)/2017
TA No. 43/2018
Under Section 242 of
Companies Act, 2013

In the matter of:

Dinesh Kumar Jalan & Ors.

...Petitioners

Versus

M/s Prestige City Developers Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Amol Vyas, Adv.
Veyankatesh Garg, Adv.

For the Respondent : A.K. Sharma, Sr. Adv.
Yash Sharma, Adv.
Aman Lodha, Adv.
Garima Dhadhich, Adv.





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ORDER

IA (CA) No. 13/JPR/2022:

Heard Mr. A.K. Sharma, Sr. Adv. along with Mr. Yash Sharma, Adv. appearing on behalf of the Applicant (Respondent in main CP) and Mr. Amol Vyas, Adv. appearing on behalf of Respondent (Petitioner in main CP). IA (CA) No. 56/JPR/2022 has been filed by the Applicant for bringing in record the amended memo of parties in IA CA No. 13/JPR/2022. Learned Counsel for the Applicant submits that the copy of the same has already been furnished to the Learned Counsel for the Respondent. However, he is ready to furnish another copy of amended memo of parties to the Learned Counsel for the Respondent. Reply, if any, may be filed within seven days with advance copy to the Learned Counsel for the Applicant. List the IA on 19.12.2022.

CP No. 397(ND)/2017:

List the matter along with pending IAs on 19.12.2022.

Sd

(Prasanta Kumar Mohanty)
Technical Member

Sd

(Deep Chandra Joshi)
Judicial Member

December 07, 2022